

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 17915/2024

[Arising out of impugned final judgment and order dated 25-11-2024 in WPCRL No. 1682/2023 passed by the High Court of Delhi at New Delhi]

SUKHDEV YADAV @ PEHALWAN

Petitioner(s)

VERSUS

STATE OF (NCT OF DELHI) & ORS.

Respondent(s)

(IA No. 26104/2025 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 03-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. R.Basant, Sr. Adv.  
Mr. Hemendra Jailiya, Adv.  
Mr. Sanjay Baranwal, Adv.  
Mr. Kavinesh R., Adv.  
Mr. Akash Rajeev, Adv.  
Mr. Milind Kumar, AOR

For Respondent(s) :

Mrs. Archana Pathak Dave, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Rajan Kumar Chourasia, Adv.  
Ms. Sweksha, Adv.  
Ms. Priyanka Terdal, Adv.  
Ms. Harshita Choubey, Adv.

Ms. Aprajita Singh, Sr. Adv.  
Ms. Vrinda Bhandari, AOR  
Ms. Pragya Barsaiyan, Adv.  
Ms. Anandita Rana, Adv.  
Ms. Vanshita Gupta, Adv.

Mr. Sanchar Anand, Adv.  
Mr. Apoorva Singhal, AOR  
Mr. Shiv Kumar, Adv.  
Mr. Aman Kumar Thakur, Adv.  
Mr. Abhishek Bhardwaj, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The learned Additional Solicitor General appearing for the first respondent pointed out that the case of the petitioner for remission shall be considered and decided within a period of two weeks from today.

We accept the said assurance and direct that the case shall be listed on 17<sup>th</sup> March, 2025.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER